

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B", MUMBAI**

**BEFORE JUSTICE (RETD.) C.V. BHADANG, PRESIDENT AND
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER**

ITA NO.6138/MUM/2025

:

A.Y. : 2017-18

Naresh Purohit
184, Ground Floor
Sara Shopping Centre
16-A, Sabu Siddik Road
Mumbai- 400 001
PAN:AGRPP6408A

Vs. Income Tax Officer Ward 21 (2)(1),
Mumbai

(Appellant)

(Respondent)

Appellant by : None

Respondent by : Shri Layaqat Ali Aafaqui

Date of Hearing : 22/01/2026

Date of Pronouncement : 22/01/2026

ORDER

PER JUSTICE (RETD.) C.V. BHADANG, PRESIDENT :

By this appeal, appellant assessee is challenging the order dated 06.05.2025 passed by National Faceless Appeal Centre, Delhi (NFAC), Delhi ('CIT(A)' for short) thereby confirming the order dated 30.03.2022 passed by the Assessing Officer ('AO' for short) under Section 147 r.w.s. 144 r.w.s.144B of the Income Tax Act, 1961 ('Act' for short). The appeal relates to A.Y.2017-18.

2. None appears for the appellant when the appeal is called out.

3. The record discloses that on the previous date i.e. on 25.11.2025 also there was no appearance on behalf of the appellant and hence, a fresh notice was directed to be issued to the appellant. The notice was accordingly issued and registered cover has

been received back with the endorsement that 'there is no such person' found on the address. The notice has been received back twice.

4. In that view of the matter, the appeal is dismissed for want of prosecution.

Order pronounced in the open court on 22/01/2026.

Sd/-
(ARUN KHODPIA)
ACCOUNTANT MEMBER

Sd/-
(JUSTICE (RETD.) C.V. BHADANG)
PRESIDENT

Mumbai; Dated : 22/01/2026

Karuna, Sr. PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The PCIT/CIT concerned
4. DR, ITAT, Mumbai
5. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai